Further, sharing of Aadhaar information is governed by Section 8 and Section 29 of Aadhaar Act, 2016, Aadhaar (Sharing of Information) Regulations, 2016 and Aadhaar (Authentication) Regulations, 2016 which lay down requirement of explicit consent of resident for sharing his Aadhaar information and other strict conditions as to the purpose of sharing of information, nature of information to be shared, manner of sharing of information etc.

Thus, there is no violation of Supreme Court's decision.

CMs panel on digital payments

903. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the CMs Panel on Digital Payments has submitted its report to the Government, if so the details thereof;
- (b) whether Said Panel has recommended for continuation of Service tax exemptions to make the digital currency comparable with the physical currency; and
- (c) whether incentives to smart phone users and subsidies for such phones were proposed in the report and if so, the response of the Government thereto, the details there of?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI K.J. ALPHONS): (a) The Committee of Chief Ministers on Digital Payments submitted the Interim Report on 24th January, 2017.

- (b) No, Sir.
- (c) The CM Committee recommended that a subsidy of ₹ 1,000 to be provided for smart phones for non-income tax assesses and small merchants. No decision has been taken by Government in this regard yet.

Spread of misinformation and malicious content on social media

904. SHRI P.L. PUNIA:

SHRI MAHENDRA SINGH MAHRA:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that despite the enactment of IT Act, 2000, misinformation and malicious content is being openly circulated on social media on daily basis;